

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13675/2023
(Arising out of impugned final judgment and order dated 27-09-2023
in SBCRMP No. 3866/2022 passed by the High Court of Judicature for
Rajasthan at Jodhpur)

RADHESHYAM & ORS.

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ANR.

Respondent(s)

(IA No. 218704/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 218706/2023 - EXEMPTION FROM FILING O.T.)

Date : 22-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Venkita Subramoniam T.R, AOR
Mr. Rahat Bansal, Adv.
Mr. Varun Mudgal, Adv.
Mrs. Meenakshi Jha, Adv.

For Respondent(s) Mr. Milind Kumar, AOR
Mr. Harsha Vinoy, Adv.
Mrs. Padhmalakshmi Iyengar, Adv.
Ms. Raj Bala, Adv.

Mr. Shreeyash U Lalit, Adv.
Mr. Pulkit Agarwal, AOR
Mr. Sudhanshu Kaushesh, Adv.
Mr. Md Anas Chaudhary, Adv.
Mr. Mohd Sharyab Ali, Adv.
Mr. Avnish Chaturvedi, Adv.
Mr. Vibhu Tandon, Adv.
Mr. Shreyans Raniwala, Adv.
Mr. Raghav Sehgal, Adv.
Mr. Rovin Singh Solanki, Adv.
Mr. Rajeev Jadhav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed reportable order.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)

(SIGNED REPORTABLE ORDER IS PLACED ON THE FILE)